

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4487/2011

(From the judgement and order dated 17/08/2010 in CRLBA No. 668/2010
in CRLA No. 196/2009 of The HIGH COURT OF BOMBAY)

VIKAS S. CHALKE

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment and office report)

Date: 01/06/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR.PRASAD
(VACATION BENCH)

For Petitioner(s) Mr. Shakil Ahmed Syed, Adv.

For Respondent(s) Ms.Asha G.Nair, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel appearing for the State of Maharashtra
requests and we allow her four weeks' time to file appropriate
affidavit in the light of affidavit dated 26.05.2011 filed by
Smt.Kavita Vikas Chalke.

List the case in the second week of July, 2011.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master